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| <p>9. The Konkan Passenger Ships (Acquisition) Bill, 1973.</p> <p>10. The Industries (Development and Regulation) Amendment Bill, 1973.</p> <p>11. The Mulki Rules (Repeal) Bill, 1973.</p> <p>12. The Delhi Urban Art Commission Bill, 1973.</p> <p>13. The Code of Criminal Procedure Bill, 1973.</p> | <p>CONSTITUTION (THIRTY-SECOND AMENDMENT) BILL</p> <p>EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE</p> <p>SHRI P. G. MAVALANKAR (Ahmedabad) : I beg to move :</p> <p>“That this House do extend upto the last day of the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India”.</p> |
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12.58 hrs.

**DIRECT TAXES (AMENDMENT) BILL**  
 EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

SHRI N. K. P. SALVE (Betul) : Sir, I beg to move:

“That this House do extend upto the 30th April, 1974, the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-Tax Act, 1961, the Wealth Tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Sur-tax Act, 1964 and to provide for certain related matters”.

MR. SPEAKER : The question is:

“That this House do extend upto the 30th April, 1974, the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Sur-tax Act, 1964 and to provide for certain related matters”.

*The motion was adopted.*

MR. SPEAKER : The question is:

“That this House do extend upto the last day of the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India”.

*The motion was adopted.*

**TAXATION LAWS (AMENDMENT) BILL**

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

SHRI N. K. P. SALVE (Betul) : Sir, I beg to move:

“That the House do further extend upto the last day of the Winter Session, 1974, the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Sur-tax Act, 1964”.

MR. SPEAKER : The question is :

“That this House do further extend upto the last day of the Winter